

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39342/2022

(Arising out of impugned final judgment and order dated 18-12-2020 in CRA No. 1221/2018 passed by the High Court Of Judicature At Allahabad)

MANNILAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.205446/2022-CONDONATION OF DELAY IN FILING and IA No.205447/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205448/2022-EXEMPTION FROM FILING O.T.)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Pradeep Kumar Dwivedi, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Vishweshwar Mishra, Adv.
Mr. Raghvendra Upadhyay, Adv.
Mr. Awadhesh Kumar, Adv.
Mr. Kisalaya Shukla, Adv.
Mr. Rakesh Mishra, AO

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable within four weeks and tag
alongwith SLP(Cr1.) No. 3437 of 2021.

In addition to normal mode of service, liberty to serve
the respondent No. 1, through standing counsel.

Dasti service in addition, is permitted.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)